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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

ON THE 25th OF APRIL, 2024

WRIT PETITION No. 9260 of 2024

BETWEEN:-

**ANUP SINGH S/O SHRI VANSHDHARI SINGH, AGED
ABOUT 49 YEARS, OCCUPATION: FARMER R/O VILAGE
BHARHUT, TEHSIL UCHEHRA, DISTRICT SATNA
(MADHYA PRADESH)**

.....PETITIONER

(BY SHRI ANIL KUMAR MISHRA - ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH ITS
PRINCIPAL SECRETARY SCHOOL EDUCATION
DEPARTMENT VALLABH BHAWAN, BHOPAL
(MADHYA PRADESH)**
- 2. THE COMMISSIONER PUBLIC INSTRUCTION
PUSHTAK BHAWAN BHOPAL (MADHYA PRADESH)**
- 3. THE COLLECTOR SATNA BHOPAL (MADHYA
PRADESH)**
- 4. THE DISTRICT EDUCATION OFFICER SATNA
SATNA DISTRICT SATNA (MADHYA PRADESH)**
- 5. SUB DIVISION OFFICER/SUB DIVISION
MAGISTRATE UCHEHARA DIVISION UCHEHARA
DISTRICT SATNA (MADHYA PRADESH)**
- 6. BLOCK EDUCATION OFFICER SATNA KHIRWA
TOLA TAHSIL UCHEHARA DISTRICT SATNA
(MADHYA PRADESH)**
- 7. BLOCK COORDINATE OFFICER SATNA
UCHEHARA DISTRICT SATNA (MADHYA
PRADESH)**

.....RESPONDENTS

This petition coming on for admission this day, the court passed the following:

ORDER

This petition under Article 226 of Constitution of India has been filed seeking following relief(s):-

"(i) Issue a writ in the nature of mandamus directing the Respondents to decide/consider the representation of the Petitioner dated 20.02.2024 produced as Annexure P/5.

(ii) Issue a writ in the nature of mandamus directing the Respondents to comply the order dated 04.02.2022 (P/2) and may further be pleased with this Hon'ble Court that the name of "Late Ramsjeevan Singh Government Middle Secondary School Bhadbhut" should be kept as before "Government Middle Secondary School Bhadbhut" and no ordinary person should be allowed to enter the school premises and Permission to install idols should not be granted for public welfare of the society.

(iii) Issue any other writ, order or direction as this Hon'ble Court deems fit."

2. It is submitted that the petitioner had made a representation to SDO, Uchehara, District Satna for changing the name of "Late Shri Ramsanivan Singh Government Middle School, Bharhut Block Uchehara, District Satna". The SDO in his turn forwarded the said representation to the Block Education Officer, Uchehara and no action has been taken.

3. Accordingly, the counsel for petitioner was directed to address on the question of violation of any fundamental, statutory or civil right of the petitioner. The counsel for petitioner was also directed to address that how he can be said to be aggrieved by the name of a school.

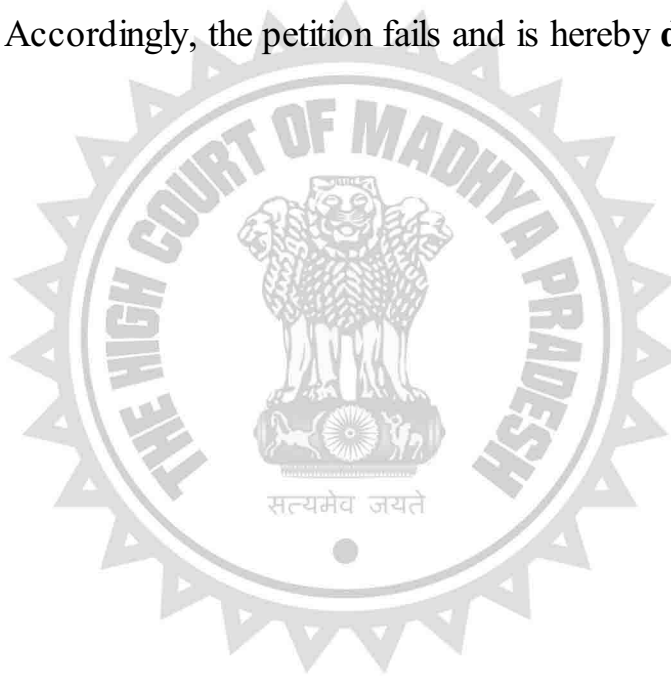
4. It was merely submitted by counsel for petitioner that since he has made a representation, therefore the authority must decide the same.

5. So far as the contention that once the representation has been made, therefore it is obligatory on the part of the authorities to decide the same is concerned, the said contention is misconceived. Unless and until the representation is statutory in nature complaining the violation of his fundamental, statutory rights, any application made by the petitioner to any authority cannot be directed to be decided.

6. Since, petitioner could not point out the infringement of any of his right, therefore no direction can be given to the authorities to decide his representation.

7. Accordingly, the petition fails and is hereby **dismissed**.

VB*



(G.S. AHLUWALIA)
JUDGE